

must be ascertained and it has not yet been ascertained. The legal claimant can only claim the property after the death of the father or seven years after his disappearance.

**श्री नवाब सिंह चौहान :** क्या इसका प्रयं यह हुआ कि अगर वह कायदे के मुताबिक साबित नहीं कर सका कि वह मर गया है तब उसके लड़के को उसकी जायदाद पर कब्जा करने का हक ही नहीं होगा और दूसरे लोग उसकी जायदाद को कब्जे में कर लें ?

**श्रीमती बायलेट अल्वा :** सात वर्ष के बाद कर सकते हैं ।

**श्री नवाब सिंह चौहान :** सात वर्ष तक उस जायदाद का क्या होगा ?

**श्रीमती बायलेट अल्वा :** यह तो हमारे कायदे में है ।

**MR. DEPUTY CHAIRMAN:** That is the law.

**SHRI FARIDUL HAQ ANSARI:** When was this case passed on to the Kangra Police?

**SHRIMATI VIOLET ALVA:** I think as soon as it came to the Delhi Police. It must be very recently, about a year ago; I am not quite sure of the date.

**श्री पं० ना० राजभोज :** क्या सरकार इस बात का खयाल करेगी कि जब तक वह धादमी न मिल जाय तब तक उसकी जायदाद सुरक्षित रहे ?

**SHRIMATI VIOLET ALVA:** No one can claim this property.

**REPRESENTATIONS FROM ASSISTANTS AND THEIR ASSOCIATIONS**

\*344. **SHRI KOTA PUNNAIAH:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received any representations from Assis-

tants and their Associations for the revision of the existing seniority rules of promotion to Section Officers' grade; and

(b) if so, whether Government have taken any decision to promote Assistants on the basis of their length of service as Assistants?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR):** (a) and (b) Representations in this regard have been received from time to time but it has not been considered feasible to agree to these requests.

**SHRI KOTA PUNNAIAH:** May I know, Sir, whether it is a fact that over thousand Assistants have put in more than fifteen years' service as Assistants in the Central Secretariat and they stand no chance of promotion under the existing rules?

**SHRI B. N. DATAR:** Sir, under the existing rules a certain percentage is fixed for direct appointment, 25 per cent. for another category and another 25 per cent. for a second category. On the whole, this particular system has been found to be fairly satisfactory.

**FUNCTIONING OF STAFF COUNCILS IN MINISTRIES**

\*345. **SHRI KOTA PUNNAIAH:** Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that most of the Senior Staff Councils in different Ministries/Departments are not functioning properly;

(b) if so, what steps Government have taken to remove the grievances of the elected members of the councils; and

(c) when do Government propose to introduce the Whitley Council Scheme?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR):** (a) No.

(b) Does not arise.

(c) The matter is still under consideration.

**SHRI ARJUN ARORA:** May I know as to when Government will finalise its views on the Whitley Councils which have been promised to the employees for quite a long time?

**SHRI B. N. DATAR:** Government are considering the matter and it is likely to be decided soon.

**SHRI A. D. MANI:** Am I to understand that the Government are not opposed to Staff Councils?

**SHRI B. N. DATAR:** Sir, a number of questions have arisen which have to be properly disposed of after full consultation and that is the reason why there is this delay.

**SHRI FARIDUL HAQ ANSARI:** May I know whether Government will take a month or six months or a year to come to a final decision about this matter?

**SHRI B. N. DATAR:** Government would come to a final decision as expeditiously as possible.

**SHRI BHUPESH GUPTA:** May I know whether in this matter Government is consulting representatives of the Government Employees' unions?

**SHRI B. N. DATAR:** Sir, the Labour Ministry has been consulting some unions.

‡विस्थापित व्यक्तियों के लिये अन्वमान  
द्वीप में भूमि का विकास

\*३४६. श्री राम सहाय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि विस्थापित व्यक्तियों के बसाये जाने के लिये अन्वमान द्वीप में वनभूमि के विकास के लिये एक ठेकेदार को आठ लाख रुपये की जो राशि ब्याज-मुक्त के रूप में दी गई थी, क्या उसका समायोजन हो गया है और यदि नहीं, तो इसका क्या कारण है ?

‡Transferred from the 13th December, 1961.

†[DEVELOPMENT OF LAND IN THE ANDAMAN ISLANDS FOR DISPLACED PERSONS]

\*349. **SHRI RAM SAHAI:** Will the Minister of HOME AFFAIRS be pleased to state whether the amount of Rupees eight lakhs given as an interest free advance to a contractor for developing forest land in the Andaman Islands for the settlement of displaced persons has since been adjusted and if not, the reason therefor?]

गृह-कार्य उपमंत्री (श्रीमती वायलेट अलवा) : जी, नहीं। मामले को अभी अंतिम रूप देना है, क्योंकि अंतिम समायोजन सम्भव होने से पहिले कुछ उठ खड़े मामलों का तय होना आवश्यक है।

†[THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): No. The matter is yet to be finalised because a number of issues have arisen and have to be settled before final adjustment is possible.]

INVESTMENT BY FOREIGN BUSINESSMEN

\*325. **SHRI A. D. MANI** (On behalf of **SHRI BAIRAGI DWIBEDY**): Will the Minister of FINANCE be pleased to state:

(a) whether foreign businessmen are collaborating in some of the public sector projects; and

(b) if so, what are those public sector projects and what is the capital invested?

THE DEPUTY MINISTER OF FINANCE (**SHRI B. R. BHAGAT**): (a) Yes.

(b) Foreign private capital invested in public sector projects of the Central Government is as follows:—

Name of Project	Foreign Investment
	(Rs. lakhs)
1. Hindustan Organic Chemicals Limited	30.00
2. Oil India Limited	1400.00
3. Indian Telephone Industries Limited	10.01

†[ ] English translation.